

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.29578-29579/2025

[Arising out of impugned final judgment and order dated 16-02-2018 in WC No. 43195/2015 and 21-03-2022 in CMRA No. 319/2021 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

[TO BE TAKEN HIGH UP ON THE BOARD]

(IA No. 20933/2023 - CONDONATION OF DELAY IN FILING, IA No. 20934/2023 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 24267/2023 - EXEMPTION FROM FILING O.T., IA No. 20936/2023 - EXEMPTION FROM FILING O.T. AND IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 29580-29581/2025 (XI)

(IA No. 16373/2023 - CONDONATION OF DELAY IN FILING, IA No. 16374/2023 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 16375/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 24250/2023 - EXEMPTION FROM FILING O.T., IA No. 16376/2023 - EXEMPTION FROM FILING O.T. AND IA No. 24248/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Anil Kaushik, Sr. Adv.
Mr. Rajat Rana, Adv.
Mr. Mayank Gautam, Adv.
Mrs. Shashi Sharma, Adv.
Ms. Tanya Raizada, Adv.
Mr. Sanyam Maan, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s) :Mr. J.S.Attri, Sr. Adv.
Mr. Jetendra Singh, Adv.
Mr. Virendra Kumar Kaushik, Adv.
Ms. Manju Jetley, AOR

Mr. Shyam Divan, Sr. Adv.
Mr. Aditya Deshmukh, Adv.
Ms. Deepti Singh, Adv.
Mr. Ashutosh Parasher, Adv.
Mr. Chander Shekhar Ashri, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 25.11.2025.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)